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Date & Time

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 to 17:00 hrs.

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Sd/-
 Executive Engineer
 ks Division, Nashik

निविदा की अन्य सभी कंडिकाएँ / शर्तें यथावत् रहेगी।
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NO VOTER TO BE LEFT BEHIND
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**FORM A
 PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and
 Bankruptcy Board of India
 (Insolvency Resolution Process for Corporate Persons)
 Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF AP-COATED
 DRUMS AND BARRELS PRIVATE LIMITED.**

RELEVANT PARTICULARS	
1. NAME OF CORPORATE DEBTOR	AP-COATED DRUMS AND BARRELS PRIVATE LIMITED
2. DATE OF INCORPORATION OF CORPORATE DEBTOR	23/04/2001
3. AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED / REGISTERED	RoC-Mumbai
4. CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTIFICATION NUMBER OF CORPORATE DEBTOR	U74999MH2001PTC131731
5. ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	B 4057 OBEROI GARDEN ESTATE CHANDIVALI STUDIO COMPOUND CHANDIVALI OPP SAKI VIHAR ROAD ANDHERI E MUMBAI MH 400072
6. INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	15.01.2019
7. ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	180 DAYS FROM THE COMMENCEMENT OF RESOLUTION PROCESS WHICH IS 15/07/2019
8. NAME, ADDRESS, EMAIL ADDRESS AND THE REGISTRATION NUMBER OF THE INTERIM RESOLUTION PROFESSIONAL	MR. HEMANSHU LALITBHAI KAPADIA ADD: OFFICE NO. 12, 14TH FLOOR, BUILDING NO.3, NAVJIVAN COMMERCIAL PREMISES CO-OP SOCIETY, LAMINGTON ROAD, MUMBAI 400 008 Email Id: hemanshu@hkacs.com REG NO.: IBBI/IPA-002/IP-N00318/2017-18/10923
9. LAST DATE FOR SUBMISSION OF CLAIMS	29 th JANUARY 2019

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process against the AP-COATED DRUMS AND BARRELS PRIVATE LIMITED as per the certified copy of the order dated 15/01/2019.

The creditors of AP-COATED DRUMS AND BARRELS PRIVATE LIMITED are hereby called upon to submit a proof of their claims on or before 29th January 2019 to the interim resolution professional at the address mentioned against item 8.

The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or electronic means.

The submission of proof of claims is to be made in accordance with the Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of the following specified forms along with Affidavit-

1. Form B – Claim by Operational Creditors
2. Form C – Claim by Financial Creditors
3. Form D – Claim by Workmen And Employees
4. Form E – Claim submitted by Authorised Representative of Workmen And Employees

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional
 Sd/-
 Hemanshu Lalitbhai Kapadia

Date: 16th January 2019
 Place: Mumbai

claim or interest in any manner that may be along with documents undersigned in publication hereof
 Place: Mumbai
 Date: 17/01/19
 Parijat, M
 Nr. Fatima
 Malad (E)



अतिरिक्त आवेदन
 त्या चर्गतील निविदा

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या निविदेबाबत
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 दिनांक: 14/01/2019

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Note ->

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 Office
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